

Company: Sol Infotech Pvt. Ltd.

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Date: 24/08/2025

Hinduja Estates Private Limited Vs

Court: National Company Law Tribunal, Mumbai Bench, Court II

Date of Decision: Jan. 13, 2023

Acts Referred: Companies Act, 2013 â€" Section 230, 230(1), 230(3)(i), 230(3), 230(5), 230(6), 232, 232(3)(i), 232(6)

Income Tax Act, 1961 â€" Section 2(1B)

Hon'ble Judges: P. N. Deshmukh, Member (J); Shyam Babu Gautam, Member (T)

Bench: Division Bench

Advocate: Parita Dave, Vidhi Dhanuka, Rupa Sutar

Final Decision: Disposed Of

Judgement

Clause

No.", "Regional Director Report / Observations dated January 02, 2023", "Response from the Petitioner Companies filed

vide Rejoinder Affidavit

dated January 02, 2023",,,

2 (a), "InÃ, Ã, complianceÃ, Ã, ofÃ, Ã, AS-14Ã, Ã, (INDÃ, Ã, AS-103),Ã, Ã, the PetitionerÃ,

CompaniesÃ, shallÃ, passÃ, suchÃ, accounting entries which are necessary in

connection with the scheme to comply with other applicable Accounting Standards

such as AS-5 (IND AS-8) etc.","AsÃ, Ã, regardsÃ, Ã, theÃ, Ã, observations

madeÃ, atÃ, paragraphÃ, 2Ã, (a),Ã, the

PetitionerÃ, CompaniesÃ, hereby undertakeÃ,

thatÃ, inÃ, compliance ofÃ, AS-14Ã, (INDÃ, AS-

103),Ã, the PetitionerÃ, Ã, Ã, CompaniesÃ, Ã, Ã,

shall passÃ, suchÃ, accountingÃ, entries

whichÃ, Ã, Ã, Ã, areÃ, Ã, Ã, Ã, necessaryÃ, Ã, Ã, Ã,

in connection with the Scheme to complyÃ, Ã,

withÃ, Ã, allÃ, Ã, applicable Accounting Standards

such as AS-5Ã, (INDÃ, AS-8)Ã, etc.Ã, toÃ, the

extent applicable.",,,

2 (b),"As per Definition of the Scheme,

ââ,¬Å"AppointedÃ, Dateââ,¬â€∢Ã, meansÃ, AprilÃ, 01,Ã, 2021Ã, orÃ, such otherÃ, dateÃ, asÃ, mayÃ, beÃ, directedÃ, orÃ, approvedÃ, byÃ, the NationalÃ, Ã, CompanyÃ, Ã, LawÃ, Ã, TribunalÃ, Ã, orÃ, Ã, anyÃ, Ã, other appropriate authority; and ââ,¬Å"Effective Dateââ,¬â€∢ means the date on which certified copies of the order passed by the National Company Law Tribunal [NCLT] is filed with the Registrar of Companies, Maharashtra at Mumbai.

Any reference in this scheme to $\tilde{A}\phi\hat{a},\neg\hat{A}$ "upon the Scheme becoming \tilde{A} , \tilde{A} , \tilde{A} , \tilde{A} , \tilde{A} , effective $\tilde{A}\phi\hat{a},\neg\hat{a}\in\check{A}$, \tilde{A} ,

In this regard, it is submitted that Section 232 (6) of theÃ, CompaniesÃ, Act,Ã, 2013Ã, statesÃ, thatÃ, theÃ, Scheme under this Section shall clearly indicate an appointed date from which it shall be effective and the Scheme shall be deemed to be effective from such date and notÃ, atÃ, aÃ, dateÃ, subsequentÃ, toÃ, theÃ, appointedÃ, date. However, this aspect may be decided by the Honââ,¬â,¢ble Tribunal taking into account its inherent powers.

The Petitioners may be asked to comply with the requirementsÃ, asÃ, clarifiedÃ, videÃ, circularÃ, no.Ã, F. No.7/12/2019/CL-1 dated 21.08.2019 issued by the Ministry of Corporate Affairs.","AsÃ, Ã, regardsÃ, Ã, theÃ, Ã, observations madeÃ, atÃ, paragraphÃ, 2Ã, (b),Ã, the Petitioner

Companies confirm thatA, theA, AppointedA,

DateÃ, i.e. April 01, 2021 as mentioned in theÃ,

SchemeÃ, isÃ, inÃ, compliance withÃ, Ã,

SectionÃ, Ã, 232(6)Ã, Ã, ofÃ, Ã, the Companies

Act, 2013 and the Scheme shall take effect from

such Appointed Date. Further, theÃ, Ã, Ã, Ã,

PetitionerÃ, Ã, Ã, Ã, Companies undertakes to

comply with the requirementsÃ, Ã, Ã,

clarifiedÃ, Ã, Ã, vide

circularÃ, Ã, Ã, Ã, Ã, No.7/12/2019/CL-I

dated 21.08.2019 issued by the Ministry of

Corporate Affairs. TheÃ, Ã, Ã, Ã,

PetitionerÃ, Ã, Ã, Ã, Companies submitÃ, Ã, Ã,

thatÃ, Ã, Ã, theÃ, Ã, Ã, Company Scheme

Application was filed onÃ, MarchÃ, 17,Ã, 2022Ã,

whereas the Appointed Date mentioned inÃ, theÃ,

SchemeÃ, isÃ, April Ã, 01, 2021.Ã, TheÃ,

AppointedÃ, dateÃ, as fixedÃ, inÃ, theÃ,

SchemeÃ, precedes theÃ, Ã, dateÃ, Ã, ofÃ, Ã,

filingÃ, Ã, ofÃ, Ã, the Application and therefore,

the AppointedÃ, Ã, DateÃ, Ã, isÃ, Ã, notÃ, Ã, ante

dated beyond a year and hence,

presentÃ, Ã, Ã, Ã, Ã, SchemeÃ, Ã, Ã, Ã, Ã,

isÃ, Ã, Ã, Ã, Ã, Ã, in complianceÃ, Ã, Ã, Ã, Ã, Ã, Ã,

Ã, Ã, withÃ, Ã, Ã, Ã, Ã, Ã, Ã, Ã, the requirementsÃ,

ofÃ, CircularÃ, No. F.No.7/12/2019/CL-

IÃ, Ã, Ã, Ã, Ã, dated 21.08.2019Ã, Ã, Ã,

issuedÃ, Ã, Ã, byÃ, Ã, Ã, the Ministry of Corporate

Affairs.",,,

2 (c), "TheÃ, Ã, Ã, Hon'bleÃ, Ã, Ã, TribunalÃ, Ã, Ã, mayÃ, Ã, Ã, kindlyÃ, Ã, Ã, seekÃ, Ã, Ã,

the undertakingÃ, thatÃ, thisÃ, Scheme Ã, isÃ, approvedÃ, byÃ, the requisite

majority of members and creditors as per Section 230(6) of the Act in meetings duly

held in terms of Section 230(1) read with 7 subsection (3) to (5) of Section 230 of the

Act and the Minutes thereof are duly placed before the Tribunal.", "AsÃ, Ã, regardsÃ, Ã, theÃ, Ã, observations

madeÃ, atÃ, paragraphÃ, 2Ã, (c),Ã, the

Petitioner \tilde{A} , Companies \tilde{A} , submit that \tilde{A} , there \tilde{A} ,

areÃ, noÃ, securedÃ, and unsecured creditors in

both the PetitionerÃ, Ã, Ã, Companies.Ã, Ã, Ã, The

PetitionerÃ, Ã, Ã, Ã, CompaniesÃ, Ã, Ã, Ã, also

submitÃ, thatÃ, theÃ, SchemeÃ, has beenÃ, Ã,

dulyÃ, Ã, approvedÃ, Ã, byÃ, Ã, the membersÃ, Ã,

ofÃ, Ã, theÃ, Ã, respective CompaniesÃ, atÃ,

theirÃ, respective",,,

"meetingsÃ, heldÃ, onÃ, AugustÃ, 16, 2022Ã, inÃ,

accordanceÃ, withÃ, the Order pronounced on July 15, 2022Ã, Ã, Ã, passedÃ, Ã, Ã, inÃ, Ã, Ã, Company SchemeÃ, ApplicationÃ, No.Ã, 107 of 2022.",,, 2 (d), "TheÃ, PetitionerÃ, CompanyÃ, statesÃ, thatÃ, theÃ, Transferee Company shall be in compliance with provisions of Section 2(1B) of the Income Tax Act, 1961. In this regards,Ã, Ã, Ã, theÃ, Ã, Ã, petitionerÃ, Ã, Ã, companyÃ, Ã, Ã, shallÃ, Ã, Ã, ensure compliance of all the provisions of Income Tax Act and Rules thereunder.", "AsÃ, Ã, regardsÃ, Ã, theÃ, Ã, observations madeÃ, atÃ, paragraphÃ, 2Ã, (d),Ã, the Company undertakes to comply with all applicableÃ, Ã, provisionsÃ, Ã, under theÃ, IncomeÃ, TaxÃ, Act,Ã, 1961Ã, to the extent applicable.",,, 2 (e), "PetitionerÃ, companyÃ, mayÃ, beÃ, directedÃ, toÃ, submitÃ, an undertaking stating the name of Sectorial regulator of A, the A, petitioner A, company A, and A, alsoÃ, undertakeÃ, that priorÃ, noticeÃ, hasÃ, beenÃ, servedÃ, toÃ, sectorialÃ, regulator and all requirements of the concern regulator, if any has been complied with.","AsÃ, Ã, regardsÃ, Ã, theÃ, Ã, observations madeÃ, atÃ, paragraphÃ, 2Ã, (e),Ã, the Companies undertake Ã, toÃ, complyÃ, withÃ, the directionsÃ, Ã, ofÃ, Ã, theÃ, Ã, concerned sectoralÃ, Ã, Ã, Ã, Ã, Ã, Ã, Ã, Ã, regulator, Ã, Ã, Ã, Ã, Ã, Ã, Ã, Ã, Ã, if applicable.",,, Date of Allotm ent","Number of

Allottees", "No. of

shares

allotted","No min
al valu
e per
share
(in Rs.)","Premium
per share
(in Rs.)","Total
premium
collected (in
Rs.)
19/03/
2013","Rabna
Holdings
Limited","2,50,000",10.,1200,"30,00,00,000
TOTAL,,"2,50,000",,,"30,00,00,000